

INTRODUCTION

The present report is with respect to the activities, achievements and statistics pertaining to the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and consist of the following aspects:-

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**Finalized by Hon 'ble Ms. Justice Prathiba M. Singh,
Chairperson, (Internal Complaints Committee).**

**A. AWARENESS/EDUCATION PROGRAMME ON
GENDER SENSITIZATION**

A(1) In pursuance of the judgment of the Hon'ble Supreme Court in '*Aureliano Fernandes v. The State of Goa and Ors*', Civil Appeal No.2482/2014, an Awareness/Education programme was conducted for various categories of employees (regular and contractual) of the Delhi High Court on several dates i.e. on 28.03.2024, 05.04.2024, 06.04.2024 and 03.08.2024 to sensitize them about the provisions of the *Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013*, commonly known as the PoSH Act.

A(2) The categories of employees who participated in the Awareness/Education programmes are as under:-

1. Registrars,
2. Joint Registrars,
3. Joint Registrars (Judl.),
4. Deputy Registrars,
5. Assistant Registrars,
6. Admn. Officers (Judl.),
7. Court Masters,
8. Private Secretaries,
9. Judicial Assistants,
10. Judicial Translators,
11. Personal Assistants,
12. Assistant Librarian,
13. Junior Judicial Assistants,
14. Junior Judicial Assistants (Technical),
15. Restorers,
16. Library Attendants,
17. Photocopy Machine Operators Grade-II,
18. Court Attendants,
19. Room Attendants,

20. Security Attendants,
21. Canteen Attendants,
22. Staff working in this Court on deputation basis and in diverted capacity,
23. Doctors/medical staff working in the Delhi High Court Medical and Health Centre,
24. Law Researchers,
25. Law Interns

A(3) The Awareness/Education programmes broadly covered the following aspects under the PoSH Act:-

- **Definition of sexual harassment,**
- **Gender Sensitization and promoting gender equality in the workplace;**
- **The message that the organization has a zero-tolerance policy towards any act of sexual harassment;**
- **The scope and applicability of the policy;**
- **The complaint mechanism and the contact details of Internal Complaint Committee's Members Redressal process – formal and informal Rights and the protection provided to the complainant, respondent and witnesses in a sexual harassment case;**
- **The responsibility of the employer and employee in ensuring safety within the workplace;**
- **The scope of Employee and Employer according to the PoSH Act;**
- **Internal Committee, its responsibilities and the details of IC members;**
- **The process for filing a sexual harassment complaint;**
- **Punishments for sexual harassment;**
- **The consequences of filing a false complaint;**
- **The difference between an unsubstantiated complaint and a false complaint;**
- **The consequences of retaliation;**
- **The responsibilities of someone who has witnessed harassment;**
- **The responsibilities of employees in preventing sexual harassment in the organization.**

A(4) For the abovesaid programmes, the following officers were nominated as Resource Persons:-

S.No.	Name of the Resource Person	Designation	Brief Background
1.	Mr. Prashant Sharma	Judicial Officer, Delhi Judicial Academy	Officer of Delhi Higher Judicial Services
2.	Ms. Priya Mahendra	Joint Registrar (Judicial)	Officer of Delhi Higher Judicial Services
3.	Mr. Ravinder Singh	Joint Registrar (Judicial)	Officer of Delhi Higher Judicial Services
4.	Ms. Bhawani Sharma	Joint Registrar (Judicial)	Officer of Delhi Higher Judicial Services
5.	Prof. (Dr.) Ritu Gupta	Professor, NLU, Delhi	Prof. (Dr.) Ritu Gupta is a Professor of Law at National Law University, Delhi (NLUD) and has got teaching experience of almost 22 years. She is Research Director of Centre for Business and Financial Laws (CBFL) at NLUD. Prior to joining of the Internal Complaints Committees (ICC) of the Cabinet Secretariat at Rastrapati Bhawan, Principal Scientific Advisor to Government of India, Competition Commission of India (CCI) and NHRC. Given trainings on PoSH Act.
6.	Ms. Aparna Bhat	Advocate	Advocate dealing with women rights. Her office was appointed by the Delhi Government to

			<p>operate "Rape Crisis- a 24-hour multidisciplinary support service, including helpline for rape victims" between 2005 and 2011. As a result of working with victims/survivors of sexual assault, she has borne witness to various challenges posed by the police, doctors, executives, prosecutors, as well as Judges. She has also represented and counseled numerous victims of sexual assault, acid attack and other violent crimes. Given trainings on PoSH Act.</p>
7.	Mr. Vishal Bhasin	Advocate	<p>Co-Founder of No Means No and Chief Learning Officer at the Centre for Skill Development & Training (CSDT), leads India's number one PoSH compliance organization. With over 20 years of experience, worked with esteemed organizations such as the British High Commission. IDP Australia, Michigan University and the Hero Group of</p>

			Companies. Given trainings on PoSH Act.
8.	Mr. Ranjan Kumar	Former Deputy Secretary, Institute of Secretariat Training and Management	Faculty at ISTM for about 5 years. Dealt with RTI, PoSH Act, Part Procedure, Office Procedure. Vigilance, Conduct Rules etc. Given trainings on PoSH Act.

A(5) The Hon'ble Judges, Chairman/Members of the Internal Complaints Committee also interacted with the Resource Persons and shared their valuable insights in the matter. Prior to commencement of each session, Hon'ble Ms. Justice Prathiba M. Singh, the Presiding Officer of the Internal Complaints Committee, held an introductory interactive session with the Officers of this Court on the subject matter and also encouraged the Officers to take part in the sessions actively.

A(6) In addition thereto, other Hon'ble Judges of the Internal Complaints Committee also graced the stage by sharing their valuable insights with the Officers of this Court. Apart from the provisions of the PoSH Act, the Hon'ble Judges primarily emphasized upon gender sensitization and promoting gender equality in the workplace so that such cases do not occur in the first place.

A(7) Ms. Aditi Choudhary, the then Director, Delhi Judicial Academy, had also shared her valuable views and imparted awareness to the participants on the topic broadly covering the key-points viz. Take Home-Understanding Gender Equality and its Importance; How to ensure a safe working space in your office & knowledge of the legal aspects of sexual harassment; Why

This Training? – Ensuring Fundamental Rights, Gender Equality-Life & Liberty & Equal Right to Work; Road Map for Training- Understanding Sexual Harassment at Workplace; Relationship between Gender Discrimination & Sexual Harassment; and Conceptual framework for VAW (Violence Against Women).

A(8) The programmes so conducted also had interactive sessions, wherein both the Resource Person(s) and the trainees (Officers/officials of this Court) participated actively and shared their thoughts in the matter.

A(9) As mandated in Chapter VI of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the newly recruited officials of this Court, be it Senior Personal Assistants or Junior Judicial Assistants etc., all are being sensitized about the provisions of the PoSH Act. Accordingly, the PoSH Act training has been included in the regular training modules of all the new entrants viz. Junior Judicial Assistants, Senior Personal Assistants, etc. and they are being sensitized on this topic along with other topics set forth in their training module, upon their joining this Court.

A(10) In line with the above, the topic “Awareness of PoSH Act, 2013” was incorporated in the training modules of the trainings imparted to the newly joined Junior Judicial Assistants and Senior Personal Assistants on 03.09.2024 and 07.12.2024 respectively.



Hon'ble Ms. Justice Prathiba M. Singh, Chairperson of the Delhi High Court's Internal Complaints Committee addressing the Officers of High Court of Delhi on the Awareness/Education Programme held on 03rd August, 2024.



Hon'ble Ms. Justice Tara Vitasta Ganju, and Hon'ble Mr. Justice Amit Bansal, Members of the Delhi High Court's Internal Complaints Committee, addressing the Officers/Officials of High Court of Delhi on the Awareness/Education Programme held on 03rd August, 2024.



Hon'ble Ms. Justice Prathiba M. Singh, Chairperson of the Delhi High Court's Internal Complaints Committee, addressing the Officers of High Court of Delhi on the Awareness/Education Programme held on 03rd August, 2024.



Awareness/education programme under the PoSH Act attended by Hon'ble Members of Internal Complaints Committee.

B. LAUNCH OF ONLINE PORTAL FOR FILING OF SEXUAL HARASSMENT COMPLAINTS



Launch of the Portal of the Delhi High Court for Complaints of Sexual Harassment of Women at Workplace on 03.07.2025 by Hon'ble Mr. Justice N. Kotiswar Singh, Judge, Supreme Court of India, in his august presence and in the august presence of Hon'ble Mr. Justice Devendra Kumar Upadhyaya, Chief Justice of Delhi High Court, Hon'ble Ms. Justice Prathiba M. Singh, Chairperson, Internal Complaints Committee, Delhi High Court and Hon'ble Members of the Internal Complaints Committee, Delhi High Court, Mr. N. Hariharan, President, Delhi High Court Bar Association, Mr. Rajesh Mishra, Hony. Secretary, Bar Council of Delhi.

B(1) The Delhi High Court, on 03rd July, 2025, in order to further its commitment of ensuring gender equality and a harassment-free work environment, launched an online portal for filing complaints of sexual harassment of women at the workplace. The online portal was launched by Hon'ble Mr. Justice N. Kotiswar Singh, Judge, Supreme Court of India, in the presence of Hon'ble Mr. Justice Devendra Kumar Upadhyaya, Chief Justice, Delhi High Court, Hon'ble Ms. Justice Prathiba M. Singh, Chairperson, Internal Complaints Committee (ICC), Delhi High Court, Hon'ble Members of the Internal Complaints Committee, Delhi High Court, Mr. N. Hariharan, President, Delhi High Court Bar Association, Mr. Rajesh Mishra, Hony. Secretary, Bar Council of Delhi, other Hon'ble Judges of



Delhi High Court and Members of the Delhi High Court Bar Association ('DHCBA') and Bar Council of Delhi ('BCD').

B(2) Hon’ble Ms. Justice Prathiba M. Singh delivered the welcome address, introducing the portal and outlining its genesis. The Hon’ble Chairperson highlighted that the journey towards safer workplaces began with the Supreme Court’s landmark judgment in *Vishaka v. State of Rajasthan*, years ago, followed by the enactment of the The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (PoSH Act) in 2013, and further propelled by the “Me Too” campaign in 2017. The Hon’ble Chairperson emphasized the significance of the *Aureliano Fernandes* (supra) judgment, authored by Ms. Justice Hima Kohli, Judge, Supreme Court of India, which brought about second-generation reforms, including sensitization programmes and the need for a dedicated portal. Noticing the Delhi High Court’s decade-long commitment to a no-tolerance policy against sexual harassment, with ICC of the Delhi High Court functioning since March 2014, the Hon’ble Chairperson underscored the unique composition of the current ICC, comprising six women members out of seven members, reflecting the Court’s deep institutional commitment to gender equality. Recognizing a gap in addressing complaints against lawyers, the ICC collaborated with the DHCBA and BCD to establish their respective ICCs. *“The newly launched portal is an integrated platform designed to address the challenge faced by complainants in identifying the correct forum for their grievances. One who is facing sexual harassment or who has faced sexual harassment does not know where to go”*.

The portal allows the complainant to choose the appropriate ICC (Delhi High Court, DHCBA, or BCD) based on the respondent’s affiliation.



This integration aims to provide a safe, secure and confidential mechanism for filing complaints from the comfort of one's home or office. The Hon'ble Chairperson also touched upon the ICC's efforts in the expeditious disposal of ICC complaints, protection of privacy, timely resolution, leveraging technological innovation for evidence authentication and laid stress on the importance of Prevention of Sexual Harassment of women at workplace (PoSH) sensitization. Highlighting the importance of mediation and conciliation, the Hon'ble Chairperson suggested that these statutory provisions be utilized to resolve ego issues that colleagues may have with each other which might escalate into sexual harassment complaints. Last but not the least, the Hon'ble Chairperson expressed her belief that while the portal is a small step, it could be a giant step towards dealing with sexual harassment, ensuring a safe, inclusive and dignified workplace for all and, especially for women.



B(3) Hon'ble Ms. Justice Tara Vitasta Ganju provided an insight of the portal's functionality. The Hon'ble Member explained that the portal is integrated with the website of the Delhi High Court, with a direct link 'Sexual Harassment Complaints' available on the homepage. Upon clicking, users are presented with three tabs: Staff of Delhi High Court, (Regular and Contractual), Delhi High Court Bar Association and Bar Council of Delhi. The selection of the link is determined by the respondent's affiliation.



B(4) Mr. N. Hariharan, Senior Advocate and President, Delhi High Court Bar Association, emphasized that “gender justice is not just a principle” and asserted that sexual harassment is a violation of personal dignity. He assured the DHCBA’s full support to this initiative, commitment to awareness, cooperation and accountability to ensure that this is not just a portal but a promise.



B(5) Mr. Rajesh Mishra, Hony. Secretary, Bar Council of Delhi, reiterated the Bar Council’s commitment to foster a safe, dignified and harassment-free work environment for all of its female lawyers and staff, expressing gratitude to Hon’ble Ms. Justice Prathiba M. Singh, Chairperson, ICC for her initiative, converting the dream of having an ICC into a reality.



B(6) Hon'ble Mr. Justice Devendra Kumar Upadhyaya, Chief Justice, High Court of Delhi, commended the Delhi High Court for its initiative. Hon'ble the Chief Justice pointed out that while the PoSH Act provides a comprehensive scheme for redressal, the aspects of prevention and prohibition are often overlooked. Hon'ble the Chief Justice highlighted the society's denial mode with respect to sexual harassment and stressed the importance of breaking this through sensitization programmes, citing the Delhi High Court's success in sensitizing over 900 judicial officers and staff. He also underscored the significance of conciliation under Section 10 of the PoSH Act, suggesting that it may be attempted before initiating formal inquiries, especially when the complaints may stem from lack of proper understanding.



B(7) Hon'ble Mr. Justice N. Kotiswar Singh, Judge, Supreme Court of India, praised the portal's launch as a very important step that enhanced confidentiality, confidence in the people and transparency. He reiterated the transformative role of the *Vishaka* (supra) judgment in Indian jurisprudence. He emphasized that a workplace should be a place of opportunity, accomplishments and creativity but not a place that generates fear and anxiety. He stressed that sexual harassment is a grievous act that demeans women, acts as a barrier to their creativity and is completely antithetical to the enabling principles of equality, liberty and justice, which form the core values of our Constitution. He highlighted the increasing participation of women from all walks of life, particularly in the judiciary and legal profession, making it incumbent on all of us to ensure that the workplace

remains safe, secure, encouraging and not plagued by these insidious practices. Hon'ble Mr. Justice N. Kotiswar Singh expressed confidence that Delhi, as the capital, is uniquely placed to act as a beacon and a shining example to lead other parts of the country.



B(8) Hon'ble Mr. Justice Amit Bansal, Member of the ICC Committee, in his vote of thanks stated that the portal is more than a procedural development and would provide a safe, secure and confidential medium for filing complaints under the PoSH Act and will act as a commitment where every voice will be heard and every concern will be addressed with sensitivity and seriousness.

C. LIST OF THE COMPLAINTS OF SEXUAL HARASSMENT FILED/DECIDED IN THE DELHI HIGH COURT DURING THE PERIOD OF THE YEARS 2022-2025.

Sl. No.	Year of Complaint	Complainant	Respondent	Brief facts	Nature of Complaint	Status
1.	2019	Ms. 'X', Assistant Registrar (Retd.)	Mr. 'Y', Assistant Registrar (Retd.)	Complaint dated 01.07.2019 was filed by Ms. 'X', Assistant Registrar, alleging physical and mental harassment in various ways.	Mental and physical harassment	<p>A Preliminary Inquiry Report was filed by the Committee wherein it had been recommended that a full-fledged formal inquiry be initiated against the respondent to ascertain the veracity of the allegations levelled by the complainant.</p> <p>A Departmental Inquiry was conducted against the Retd. Officer under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty. The Committee submitted a detailed Inquiry Report dated 04.09.2025 after conducting the full-fledged departmental inquiry under the said Rules. The Committee was of the opinion that the Department was not able to prove the charges/allegations made against the Charged Officer and the allegations/Charges were, therefore, held as not been proved.</p> <p>Accordingly, the Committee recommended closure of the Complaint.</p>
2.		Ms. 'X', Data Entry Operator (now not working in this Court)	Mr. Y, Assistant Registrar (Retd.)	Complaints dated 25.05.2019, 27.05.2019 (two complaints), 03.06.2019 and 23.07.2019 were filed	Mental harassment	A Preliminary Inquiry Report was filed by the Committee wherein it had been recommended that a full-fledged formal inquiry be initiated against the respondent to ascertain the veracity of the allegations levelled by the complainant.

				by Ms. 'X', Data Entry Operator, alleging mental harassment by the Respondent. He passed comments on her and also stalked her.		<p>A Departmental Inquiry was conducted against the Retd. Officer under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty. The Committee submitted a detailed Inquiry Report dated 04.09.2025 after conducting the full-fledged departmental inquiry under the said Rules. The Committee was of the opinion that the Department was not able to prove the charges/allegations made against the Charged Officer and the allegations/Charges were, therefore, held as not been proved.</p> <p>Accordingly, the Committee recommended closure of the Complaint.</p>
3.	2022	Ms. 'X' Senior Judicial Assistant	Mr. 'Y', Senior Judicial Assistant	Complaint dated 24.11.2022 was filed by Ms. 'X', Senior Judicial Assistant alleging misbehaviour with her by the Respondent by using double meaning slang words and derogatory remarks.	Mental harassment	<p>In order to explore the possibility of conciliation in terms of Section 10 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, the complainant and the respondent were heard separately. The complainant had submitted a request letter that since the alleged official has expressed regret and his behaviour with the complainant during the official duties is now up to the mark, the complainant did not wish to pursue her complaint dated 24.11.2022 with the belief that he will not repeat such misbehaviour in future. Therefore, she requested that the complaint dated 24.11.2022 be treated as withdrawn.</p> <p>Vide orders dated 18.01.2023 of the Presiding Officer, ICC, the complaint was ordered to be treated as withdrawn and closed.</p>

4.	2023	Ms. 'X' Junior Judicial Assistant	Mr. 'Y', Registrar	Complaint dated 09.10.2023 was filed by Ms. 'X', Junior Judicial Assistant alleging harassment and torture by the Respondent.	Mental Harassment and Torture	<p>The Committee called the Complainant and interacted with her. During the interaction, the Complainant narrated some of the incidents where she had faced sexual harassment while working with the aforesaid Officer. The Committee also called a female Joint Registrar for interaction and corroborated the version of the Complainant.</p> <p>The Committee was of the opinion that a <i>prima facie</i> case was made out against the aforesaid Officer and recommended for immediate initiation of departmental inquiry.</p> <p>The Departmental Inquiry is being conducted by the Committee against the Officer under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty. The evidence on behalf of the Department has been recorded.</p> <p>At present, the Departmental Inquiry is at the stage of recording of evidence on behalf of the witnesses of the Charged Officer/Charged Officer.</p>
5.		Ms. 'X' Junior Judicial Assistant	Mr. 'Y', Registrar	Complaint dated 12.10.2023 was filed by Ms. 'X', Junior Judicial Assistant alleging mental harassment and toxic environment by the Respondent.	Mental Harassment and Torture	<p>The Committee called the Complainant and interacted with her. During the interaction, the Complainant narrated some of the incidents where she had faced sexual harassment while working with the aforesaid Officer. The Committee also called a female Joint Registrar for interaction and corroborated the version of the Complainant.</p>

					<p>The Committee was of the opinion that a <i>prima facie</i> case was made out against the aforesaid Officer and recommended immediate initiation of departmental inquiry.</p> <p>The Departmental Inquiry is being conducted by the Committee against the Officer under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty.</p> <p>At present, the Departmental Inquiry is at the stage of recording of evidence on behalf of the witnesses of the Charged Officer/Charged Officer.</p>	
6.		Ms. 'X' Junior Judicial Assistant	Mr. 'Y', Judicial Assistant	Complaint dated 09.10.2023 was filed by Ms. 'X', Junior Judicial Assistant alleging passing of lewd and lascivious comments upon her and other junior female dealing assistants by the Respondent.	Mental Harassment and Torture	<p>The Committee called the Complainant and interacted with her. During the interaction, the Complainant narrated some of the incidents where she had faced sexual harassment while working with the aforesaid Official. The Committee also called a female Joint Registrar for interaction and corroborated the version of the Complainant.</p> <p>The Committee was of the opinion that a <i>prima facie</i> case was made out against the aforesaid Official and recommended for immediate initiation of departmental inquiry.</p> <p>The Departmental Inquiry is being conducted by the Committee against the Official under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty.</p>

						At present, the Departmental Inquiry is at the stage of recording of evidence on behalf of the Department.
7.		Ms. 'X' Junior Judicial Assistant	Mr. 'Y', Judicial Assistant	Complaint dated 12.10.2023 was filed by Ms. 'X', Junior Judicial Assistant alleging passing of lewd and lascivious comments upon her and other junior female dealing assistants by the Respondent.	Mental Harassment and Torture	<p>The Committee called the Complainant and interacted with her. During the interaction, the Complainant narrated some of the incidents where she had faced sexual harassment while working with the aforesaid Official. The Committee also called a female Joint Registrar for interaction and corroborated the version of the Complainant.</p> <p>The Committee was of the opinion that a <i>prima facie</i> case was made out against the aforesaid Official and recommended for immediate initiation of departmental inquiry.</p> <p>The Departmental Inquiry is being conducted by the Committee against the Official under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty.</p> <p>At present, the Departmental Inquiry is at the stage of recording of evidence on behalf of the witnesses of the Charged Officer/Charged Officer.</p>
8.		Ms. 'X', Junior Judicial Assistant	Mr. 'Y', Judicial Assistant	Complaint dated 09.10.2023 was filed by Ms. 'X', Junior Judicial Assistant alleging passing of lewd and lascivious comments upon her	Mental Harassment and Torture	The Committee called the Complainant and interacted with her. During the interaction, the Complainant narrated some of the incidents where she had faced sexual harassment while working with the aforesaid Official. The Committee also called a female Joint Registrar for interaction and corroborated the version of

				and other junior female dealing assistants by the Respondent.		<p>the Complainant.</p> <p>The Committee was of the opinion that a <i>prima facie</i> case was made out against the aforesaid Official and recommended for immediate initiation of departmental inquiry.</p> <p>The Departmental Inquiry is being conducted by the Committee against the Official under Rule 14 of CCS (CCA) Rules, 1965 for imposition of major penalty.</p> <p>At present, evidence on behalf of the Department as well as the Charged Officer has been concluded.</p>
9.		Ms. 'X',	Mr. 'Y', Registrar	Complaint dated 'nil' was filed by Ms. 'X', female sweeper alleging sexual harassment of women sweepers namely Ms. 'X' and Ms. 'A' at the hands of the Mr. 'Y' Registrar with the support of one female supervisor and taking bribe in the matter of recruitment of sweepers.	Sexual harassment	<p>Vide orders dated 31.01.2024 of the Presiding Officer, ICC, the matter was recommended to be closed as the said employees Ms. 'X' and Ms. 'A' had stated that they have no complaint whatsoever against the Mr. 'Y' Registrar or any other employee of the High Court.</p>

10.	2024	Ms. 'X', Stenographer, District Court, New Delhi	Mr. 'Y', Registrar	Complaint dated 06.05.2024 was filed by Ms. 'X', Stenographer, a female employee of the Saket Courts, New Delhi alleging harassment against Mr. 'Y', Registrar of the Delhi High Court. The allegation was that he used abusive and offensive language against her.		The Committee, after due deliberation, concluded that there is lack of any basis for issuance of a charge sheet and there is no substance in the allegations made by the Complainant which calls for conducting any formal inquiry or for issuance of a charge sheet. The Committee recommended closure of the complaint vide report dated 30.05.2024 on the preliminary enquiry proceedings.
11.	2025	Ms. 'X', (received on the designated e-mail of Nodal Officer)	Mr. 'Y'	Complaint dated 30.09.2025 was filed by Ms. 'X'.	Comments on Ms. 'X' i.e. only some ambiguous chats and photographs had been attached which was insufficient and did not reveal any clear and concrete details.	The Chairperson, Internal Complaints Committee, recommended closure of the complaint as it did not relate to the Delhi High Court.

C(1) LIST OF THE COMPLAINTS OF SEXUAL HARASSMENT FILED/DECIDED
ON THE WEB PORTAL OF DELHI HIGH COURT

Sl. No.	Year of Complaint	Complainant	Respondent	Brief facts	Nature of Complaint	Status
1.	2025	Mr. 'X', Jammu & Kashmir	Mr. 'X'	Complaint dated 02.09.2025 was filed by Mr. 'X' filed on the web portal of this Court, attached with a PDF File which was not opening and showing error message.	Not mentioned	The Chairperson, Internal Complaints Committee, recommended closure of the complaints as the same did not relate to the Delhi High Court.
2.		Ms. 'X', Gram Post, Uttar Pradesh.	Mr. 'Y'	Complaint dated 30.09.2025 was filed by Ms. 'X'.		